

**GOVERNMENT OF INDIA**  
**MINISTRY OF INFORMATION & BROADCASTING**  
**RAJYA SABHA**

**UNSTARRED QUESTION No. 562**  
**(TO BE ANSWERED ON 26-07-2024)**

**PROPOSED BROADCASTING LAW**

**562. SHRI JAWHAR SIRCAR**

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) the main concerns raised by the Editors Guild of India, the National Alliance of Journalists, Delhi Union of Journalists and several others regarding the proposed Broadcasting Bill;
- (b) the Government's response thereto; and
- (c) the Government's plan to avoid overlap of jurisdiction in view of Acts and Rules Amendments under the IT Act on data, private communications and public expressions on TV, films, OTT, YouTube platforms, social media as well as digital journalism?

**ANSWER**

**THE MINISTER OF RAILWAYS, INFORMATION AND BROADCASTING,  
AND ELECTRONICS & INFORMATION TECHNOLOGY**

**(SHRI ASHWINI VAISHNAW)**

(a), (b) & (c): The draft Broadcasting Services (Regulation) Bill, 2023 was placed in public domain for feedback and comments of the stakeholders, including domain experts and general public.

The Bill is still at the drafting stage.

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